

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No.6
(IB)-1396(PB)/2019

IN THE MATTER OF:

Axis Bank Ltd ... Petitioner/Applicant
v.
Pawan Impex Pvt Ltd. ... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (IBC) CIRP

Order delivered on 13.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (T)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Aneesh Sadhwani, Mr. Aditya Narayan Mahajan,
Adv.
For the Respondent : Ms. Anu Saini, Adv., for the R-2 & R-5

ORDER

IA-2530/2020

In terms of the order dated 31.10.2022, the Ld. Counsel Mr. Aneesh Sadhwani for the Petitioner is directed to get the amendment done to reflect the name of Axis Bank Ltd.

At the request, list the matter for a physical hearing on 18.04.2023.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)